

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 6**

**RCP(CA)/4(MB)2024 With CP 91/MB/2017**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **02.05.2024**

NAME OF THE PARTIES:    **CHAMPAK K MEHTA & ORS VS C.  
MAHENDRA EXPORT PVT LTD**

Section 241(1) of the Companies Act, 2013

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**ORDER**

**RCP(CA)/4(MB)2024 With CP 91/MB/2017**

- 1) None present for either side when the matter is called out.
- 2) The Restored Company Petition is coming up on the Board for the First Time. In that view of the matter, Registry is directed to serve a Notice upon the Parties, clearly intimating the next date of hearing and to file and place on record Compliance Report well before the adjourned date.
- 3) Needless to say, Petitioner shall serve a copy of the present Company Petition upon all the Respondents and Respondents shall file and place on record Affidavit in Replies well before the adjourned date thereby duly serving copies thereof upon other side well in advance.

4) Stand over to 16.05.2024, for further consideration and hearing. Parties shall be at liberty to complete and exchange the pleadings so that matter will be argued on the next date of hearing.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**

Vedant Kedare